(d) the action taken by Government to complete the infrastructure project on our side of the border?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) to (d) Government is giving careful and specific attention to the development of infrastructure for the development of border areas in order to meet India's Strategic and Security requirements as also to facilitate the economic development of these areas. This includes the States of Jammu & Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh. Government does not allow foreign governments and agencies to interfere with Government's right to undertake economic development within India's territory. Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

Visit of President of Bangladesh to India

363. KUMARI SELJA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Bangladesh have entered into any land boundary agreement during the visit of Abdul Hameed, President of Bangladesh on 18th December, 2014 to India, if so the details thereof; and

(b) whether India has entered into land swap deal with Bangladesh for a permanent solution to the infiltration problem, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) India and Bangladesh have not entered into any agreement during the visit of Bangladesh President to India on December 18, 2014.

(b) The "Agreement between the Government of India and the Government of Bangladesh Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters" (LBA) was signed with Bangladesh in 1974 and the Protocol to the LBA was signed in September 2011. It settled the long outstanding land boundary issues related to undemarcated segment of 6.1 Kms; territories in adverse possession; and exchange of enclaves. The Constitution (119th Amendment) Bill for implementing the India-Bangladesh LBA signed in 1974 and the Protocol signed in 2011 was introduced in Rajya Sabha in December 2013. The Bill was examined by the Standing Committee on External Affairs which tabled its report in the Parliament on December 02, 2014.